

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA.1170/93

date of decision : 22-9-93

Between

N. Mallaiah

: Applicant

and

1. The Superintendent of Post Offices  
Warangal Division  
Warangal

2. The Director General  
Dept. of Posts  
New Delhi

: Respondents

Counsel for the applicant

: Krishna Devan  
Advocate

Counsel for the respondents

: N.V. Ramana, Addl. SC  
for Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

( As per Hon. Mr. P.T. Thiruvengadam, Member (Admn. )

Heard Sri Krishnadevan, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant was working as Postman (LGD) in Dornakal Post office, Warangal Division. He was selected as Postal Assistant in the Departmental exam held in the year 1988. Prior to appointment in the promotional cadre, the applicant underwent induction training from 17-7-1989 to 6-10-1989 in PTC, Mysore. The training programme is residential and the

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board and lodging at the Training Institute are compulsory. This DA has been filed for reimbursement of ~~mess charges~~ and  $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondents).

3. In accordance with the Government of India Orders quoted below S.R. 164 at Item (5)3 of ~~the~~ Swamy's Compilation of F.R. and SR, Part-II, Travelling Allowances, at page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus  $\frac{1}{4}$ th of Full DA. Hence, the applicant is entitled for the amount claimed by him. The above point has been squarely covered in the order by this Tribunal in OA.741/93. Accordingly, the applicant is entitled for reimbursement of mess charges plus  $\frac{1}{4}$ th DA for the training period at PTC, Mysore, from 17-7-1989 to 6-10-1989, as prayed for. It is needless to add that any amount paid towards the reimbursement of the above charges already by the ~~administration~~ can be deducted.

4. This order has to be implemented within a period of three months from the date of receipt of the same.

5. The OA is ordered accordingly at the admission stage itself. No costs.

P. J. *[Signature]*  
(P.T. Thiruvengadam)  
Member (Admn)

V. *[Signature]*  
(V. Neeladri Rao)  
Vice-Chairman

Dated : 22-9-93  
Dictated in the Open Court

Deputy Registrar *[Signature]*

To

1. The Superintendent of Post Offices,  
Warangal Division, Warangal.
2. The Director General, Dept. of Posts, New Delhi.
3. <sup>sk</sup> One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. N. V. Ramana, Addl. CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI :MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL.)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(Z)

Dated: 22-9 -1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 1170/93

T.A.No. (W.P. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

